

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 3989/2017
M.A. No. 4195/2017
M.A. No. 4194/2017

New Delhi, this the 15th day of November, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

1. Dr. Vikas Kumar, Group B
S/o Ashok Kumar,
Aged about 26 years
R/o B-99, Street No.5, East Vinod Nagar, Delhi.
2. Dr. Neha Bhadana, Group B
D/o Fateh Singh
Aged about 24 years
R/o House No.70, Vigyan Lok,
Anand Vihar, Delhi.
3. Dr. Amit, Group B
S/o Brijpal Singh,
Aged about 26 years
R/o X/4931, SF Gali No.1,
East Old Seelampur, Delhi.
4. Dr Shiven Singh, Group B
S/o Dr. Bharat Singh
R/o 39-B, R-Block
Dilshad Garden, Delhi.
5. Dr. Farhan Hussain, Group B
S/o Abrar Ahmad
R/o G-711/712, JJ Colony
Shakurpur Anandvas Shakurpur,
North West Delhi.
6. Dr. Madhuri Dixit, Group B
D/o Anil Sharma,
Aged about 25 years
R/o V-738, Street No.9, Vijay Park, Delhi.

All were working as Junior Resident Doctor
in Guru Teg Bahadur Hospital,

Govt. of NCT of Delhi, Dilshad Garden
Delhi – 110 095. ... Applicants

(By Advocate : Shri Amit Verma)

Versus

1. Govt. of NCT of Delhi,
Through its Secretary,
Department of Health and Family Welfare
9th Level, 'A' Wing, Delhi Secretariat, I.P. Estate
New Delhi – 110 002.
2. The Director,
Directorate of Health Services,
Govt. of NCT of Delhi
F-17, Karkardooma
Delhi – 110 032.
3. Additional Medical Superintendent,
Guru Teg Bahadur Hospital
Govt. of NCT of Delhi, Dilshad Garden
Delhi – 110 095. ... Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicants.

2. The applicants in the instant O.A. have earlier filed O.A. No. 1166/2017, which was disposed of by an order dated 30.10.2017, a copy of which is produced today, reads as under:

"The applicants, who are Junior Resident Doctors, have approached this Tribunal by filing this OA seeking a direction to the respondents to allow them one year tenure as per Circular dated 05.06.1992. This Tribunal vide its interim order dated 06.04.2017 maintained status quo and in view of the aforesaid interim order, the applicants continued to hold the posts of Junior Resident Doctors and have completed one year.

2. As the applicants have already completed one year as Junior Resident Doctors, the relief prayed for has been availed by them.
3. In this view of the matter, this OA is rendered infructuous. All the ancillary applications also stand disposed of."
3. Some of the applicants in that O.A. have now filed the present O.A. by mainly submitting that the respondents have granted residency period beyond one year to certain people whereas they have not extended the said benefit to the applicants. However, learned counsel not disputed that as per the terms of the Scheme, any doctor is allowed to work for one year only as junior resident.
4. In the circumstances, since it is admitted that the Scheme itself envisages for one year residency period only, the O.A. is dismissed as the applicants have already completed their one year residency period. Pending MAs, if any, also stand disposed of. No order as to costs.

Let a copy of this O.A. be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

/Jyoti /